

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 17**

**C.P. (IB)/261(MB)2023**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **01.04.2024**

NAME OF THE PARTIES:    **CANARA BANK V/s INDIRA CONTAINER**  
**TERMINAL PRIVATE LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/261(MB)2023**

- 1) Mr. Ishtaq Ali, Ld. Counsel for the Financial Creditor and Mr. Shyam Kapadia, Ld. Counsel for the Corporate Debtor are present.
- 2) Counsel for the Corporate Debtor informs this Bench that he has recently been engaged in the present matter on behalf of the Corporate Debtor; thus, seeks short adjournment in the matter to pursue the case.
- 3) At request, stand over to 04.04.2024, for further consideration and hearing. Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**